

**Income Tax (Sixth Amendment) Rules, 1985  
and Notification under Customs Act 1962**

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI  
JANARDHANA POOJARY) : I beg to lay  
on the Table :—

- (1) A copy of the Income-tax (Sixth Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. S.O. 602 (E) in Gazette of India dated the 12th August, 1985 under section 296 of the Income-tax Act, 1961.

[Placed in Library. See No. LT—  
1346/85].

- (2) A copy of Notification No. G.S.R. 645 (E) (Hindi and English versions) published in Gazette of India dated the 12th August, 1985 together with an explanatory memorandum regarding revised rates of exchange for conversion of Swiss Francs into Indian currency or vice-versa, under section 159 of the Customs Act, 1962.

[Placed in Library. See No. LT—  
1347/85].

12.10 hrs.

**MESSAGES FROM RAJYA SABHA**

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) “In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th August, 1985, agreed without any amendment to the Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 7th August, 1985.”

- (ii) “In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in Rajya Sabha, I am directed to enclose a copy of the Auroville (Emergency Provisions) Amendment Bill, 1985, which has been passed by the Rajya Sabha at its sitting held on the 19th August 1985.”

[English]

**AUROVILLE (EMERGENCY PROVISIONS)  
AMENDMENT BILL AS PASSED BY  
RAJYA SABHA**

SECRETARY-GENERAL : Sir, I lay on the Table the Auroville (Emergency Provisions) Amendment Bill, 1985, as passed by Rajya Sabha.

**ESTIMATES COMMITTEE**

**Ninth Report**

[English]

SHRI CHINTAMANI PANIGRAHI : (Bhubaneswar) : Sir, I beg to present the Ninth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Fifty-sixth Report of the Committee (7th Lok Sabha) on the Ministry of Railways—Railway Safety.

**COMMITTEE ON THE WELFARE  
OF SCHEDULED CASTES AND  
SCHEDULED TRIBES**

**Third Report**

[English]

SHRI K. D. SULTANPURI (Simla) : Sir, I beg to present the Third Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by Government on the recommendations contained in the Fifty-second Report of the

[Shri K.D. Sultanpuri]

Committee on the Ministry of Agriculture  
(Department of Agriculture and Cooperation)  
—Benefits provided to Scheduled Castes and  
Scheduled Tribes in the Cooperative Sector.

STATEMENT RE-WITHDRAWAL OF  
AMOUNT FROM THE CONTINGENCY  
FUND OF INDIA FOR SETTING UP  
OF RAIL COACH FACTORY NEAR  
KAPURTHALA (PUNJAB)

[English]

THE MINISTER OF STATE IN THE  
MINISTRY OF RAILWAYS (SHRI  
MADHAV RAO SCINDHIA) : Mr. Speaker

Sl. No.	Particulars of work	Anticipated cost	Expected outlay for 1985-86	Amount withdrawn from the Contingency Fund of India
1.	Setting up of factory — Kapurthala (Punjab).	Rs. Cap. 180 crores	Rs. 5.0 crores	Rs. 0.05 crore

The money so withdrawn from the Contingency Fund of India will be recouped through Supplementary Demands for Grants which I shall be submitting to the Parliament during the next Session.

CALLING ATTENTION TO MATTER  
OF URGENT PUBLIC IMPORTANCE

[Translation]

**Reported seizure of a large quantity of spare parts of defence equipments in Jehanabad city of Bihar**

SHRI RAM BAHADUR SINGH (Chapra) : Mr. Speaker, Sir, I draw the attention of the hon. Minister of Defence towards following matter of urgent public importance and request him to make a statement in regard thereto :

“Reported seizure of a large quantity of spare parts of defence equipments in Jehanabad City of Bihar and action taken by the Government, in regard thereto.”

Sir, In order to meet the shortage of coaching stock on the Indian Railway, it is proposed to set up a second coach factory in Punjab, at Hussainpur near Kapurthala with a capacity for manufacture of 1000 coaches per annum.

Keeping in view the urgency of this work and also to avail of the working season of the current year, this work is proposed to be taken up out of turn during the current year by withdrawing an amount from the Contingency Fund of India, as this constitutes ‘New Service’.

In terms of recommendation No. 1.10 of the Committee on Papers laid on the Table (4th Report of the Sixth Lok Sabha) the following details are furnished to the House.

THE MINISTER OF DEFENCE (SHRI P. V. NARASIMHA RAO) : According to the information available, DIG, CID, Bihar intimated Headquarters, Bihar and Orissa Sub-Area, Danapur on telephone at 1745 hours on 31st July, 85 that police had recovered at Jehanabad, certain parts of one LMG, parts of two Sten Guns and parts of 27 pistols. He requested for an Army representative to be sent to Jehanabad to identify the seized items. On 1st August 85, an Army representative along with one Armourer was sent to the Jehanabad police Station to identify the seized parts/spares etc.

It has further been intimated by the State Government of Bihar that on the night of 28th and 29th July 85 local police in Jehanabad bazar, a Sub-Divisional HQrs. under Gaya District intercepted two rikshaw pullers carrying several wooden boxes. One rikshaw puller escaped but the second was nabbed by the police. The owner of an automobile spares shop in Jehanabad was also arrested because the wooden boxes were brought to his shop. Two suspects, how-